

1991/NGT-999/2019

19/12/19

To,
The Registrar,
National Green Tribunal
Principal Bench, New Delhi

Subject :- Factual and Action Taken Report in compliance of order dated 23.10.2019 passed by NGT in OA No.999/2019 titled as Dr. Ajay Kumar Vs Union of India and others .

In above noted case Hon'ble National Green Tribunal has passed the following order -

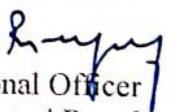
" To consider the grievance, we find it necessary to require a factual and action taken report from the Meerut Development Authority (MDA) and the State Pollution Control Board (SPCB) within one month by e-mail at judicial-ngt@gov.in. SPCB will be the nodal agency for coordination and compliance."

The matter is concerned to Meerut Development Authority hence action has been taken by Meerut Development Authority and action taken report is forwarded by Secretary, Meerut Development Authority. Duly signed Action Taken Report by the officials of Meerut Development Authority and Regional Office, U. P. Pollution Control Board is being submitted along with relevant documents to this Hon'ble Tribunal for kind perusal .

With regards,

Enclosure: A Factual and Action Taken Report.

Your Faithfully


Regional Officer
UP Pollution Control Board

Meerut



मेरठ विकास प्राधिकरण, मेरठ।

पत्रांक : 581 / 19 / वर B

दिनांक : 16/12/19

प्रेषक,

सचिव,
मेरठ विकास प्राधिकरण,
मेरठ।

सेवा में,

क्षेत्रीय अधिकारी,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सी-3/2, ब्लॉक-टी, पल्लवपुरम फेस-2,
मोदीपुरम, मेरठ।

विषय :- मा०राष्ट्रीय हरित अधिकरण, नई दिल्ली में ओरिजनल एप्लीकेशन सं० 999/2019 पर पारित आदेशों के क्रम में प्राधिकरण की ओर से Action taken Report के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा०राष्ट्रीय हरित अधिकरण, नई दिल्ली में ओरिजनल एप्लीकेशन सं० 999/2019 पर दिनांक 23-10-2019 में पारित आदेशों के क्रम में आपको नोडल एजेन्सी अधिकृत किया गया है तथा Action taken Report आपके माध्यम से (e-mail judicial-ngt@gov.in) प्रेषित की जानी है। उक्त के क्रम में प्राधिकरण की ओर से Action taken Report की आख्या तैयार कर संलग्न है। कृपया ई-मेल के माध्यम से मा०राष्ट्रीय हरित अधिकरण, नई दिल्ली को प्रेषित करने का कष्ट करें।

संलग्नक - उपरोक्तानुसार।

भवदीया,



मेरठ विकास प्राधिकरण,
मेरठ।

Dr. Ajay Kumar

Versus

Union of India and Ord.

Action Taken Report submitted by the Meerut Development Action in compliance of the order dated 23.10.2019 passed by Hon'ble National Green Tribunal, New Delhi in Original Application No. 999/2019 titled Dr. Ajay Kumar Vs. Union of India and ors. is as follows:

The aforesaid Petition has been filed by the petitioner with the prayer that no construction on the land earmarked in the Meerut Master Plan - 2021 for the purpose of developing parks, open spaces and land reserved for stadium within the limits of the Meerut Development Authority should be permitted, and if any construction is made therein then such construction must be made only after the approval of the Authority as per rules. With a view to prevent the Authority from doing sale-purchase of the land earmarked for aforesaid

land-use in the Master Plan, the government of U.P. has issued G.O. No. W/09/8-3-19-206Vividh/2018 TC Housing and Urban Planning Section-3 dated 16 January, 2019 whereby the Commissioner, U.P. Awas Vikas Parishad, Lucknow, Vice Chairmen of all Development Authorities, U.P. and District Magistrates/Controlling Authorities, All Regulated Areas, Uttar Pradesh have been directed to make the details of Gata numbers, Khasra numbers, Arazi numbers of the land available immediately to the District Magistrate/Stamp and Registration Department, in accordance with the land-use indicated in the Master Plan as per the revenue record, in compliance of the order dated 19.12.2018 passed by Hon'ble National Green Tribunal, New Delhi in Case No. 390/2018 Park Avenue Plot Holders' Welfare Society Vs. Union of India and Ors. so that the sale of land that has been earmarked for green-belt or park in the aforesaid Master Plan of the Development Authority can be prohibited. In compliance of

the above, the Development Authority, vide letter no. 573/Niyojan Anubhag dated 27.11.2019 addressed to the District Magistrate, has sent the list of Khasra numbers of revenue village Jatauli, Dantal, Mahauddinpur, Lalsana, Salarpur, Jalalpur, Muzaffarnagar Saini which are proposed to be used for park, open space and green verge, as per the broad land-use of Meerut Master Plan-2021, to the government for necessary action.

Besides above, the Meerut Development Authority, after identifying the illegal constructions and encroachments on the parks, open spaces and green verge, has taken action against such constructions from time to time under relevant sections of the Uttar Pradesh Urban Planning and Development Act, 1973. Compliance of the directions of the Hon'ble National Green Tribunal is being done by the Meerut Development Authority in letter and spirit and instructions have been issued to all the subordinates that in future there should be

no illegal construction/encroachment on parks and open spaces. With a view to spread awareness among general public, signboards are being placed at identified places so that the public can be made aware and self-purchase of land at such places can be prevented.



(R.K. Singh)
AEE
UPDC B
Mst.



(Dhirej Singh)
Zonal officer, C



(Manoj Kr. Singh)
Zonal officer B,



(Vipinkumar)
Zonal officer, A



(Vijay Kr. Singh)
Zonal officer A